

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 131 OF 2019 &
IA NO. 1551 OF 2018**

Dated : 29th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

DNH Power Distribution Company Limited

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Utkarsh Singh
Mr. Amal Nair

Counsel for the Respondent (s): Mr. Vishrov Mukerjee
Mr. Yashasvi Kant for R-2

ORDER

Learned counsel for the 2nd Respondent prays for three weeks' time to file rejoinder in this matter. He is permitted to file the same on or before 19.08.2019, after duly serving advance copy to the other side.

Both the parties are directed to sit across the table and reconcile the differences pertaining to GST viz-a-viz earlier taxes, if any, before the next date of hearing.

List the matter on **22.08.2019**, as agreed by learned counsel for both the parties.

**(S. D. Dubey)
Technical Member**

vt/mkj

**(Justice Manjula Chellur)
Chairperson**